

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 588/2000

Tuesday this the 20th day of June, 2000

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

S.Thangavelu aged 41 years
S/o Swaminadhan,
Chinathalpadi PO
Pappireddipatti Taluk,
Dharmapuri District.

...Applicant

(By Advocate Mr. KM Anthru)

vs.

1. Union of India , represented by
the General Manager,
Southern Railway,
Headquarters Officers,
Madras.3.

2. The Divisional Railway Manager,
Southern Railway,
Palghat Division,
Palghat.

3. The Senior Divisional Personnel Officer,
Southern Railway,
Palghat Division,
Palghat.

....Respondents

(By Advocate Mr. M.J. Nedumpara (rep. by Mr. Devy)

The application having been heard on 20.6.2000, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant who claims to be a casual labourer retrenched after 1.1.81 ie., on 20.11.82 is aggrieved that while persons with lesser length of service are now being re-engaged, his request for reengagement is not being responded to. It is alleged in the application that he has made two representations to the Divisional Personnel Officer and to the Divisional Railway Manager and that the same have not been considered by the respondents.

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Therefore, the applicant has filed this application for a direction to include his name at the appropriate place in the divisional list of retrenched casual labourers belonging to Civil Engineering Department of Southern Railway, Palghat Division and to grant him consequential benefits flowing therefrom.

2. When the application came up for admission, the learned counsel of the applicant states that in an exactly similar case the General Manager has passed an order on 3.3.2000 pursuant to orders of this Tribunal in O.A.938/98. The learned counsel appearing for the respondents states that the applicant in this case has not made any representation to the General Manager and that if he makes a representation to the General Manager, the same would be considered by the General Manager, Southern Railway and appropriate orders would be passed within a reasonable time. Counsel on both sides agree that the application may be disposed of permitting the applicant to make a representation to the Ist respondent General Manager and with a direction to the Ist respondent to consider the same and pass appropriate orders within a reasonable time.

3. In the result, in the light of the submission of the learned counsel on either side, the application is disposed of permitting the applicant to make a representation to the Ist respondent within a month from today and directing the Ist respondent to consider and dispose of the same within a period of three months from the date of receipt of the representation. No order as to costs.

Dated the 20th day of June, 2000


G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN